## DDA crisis due to tied up investments

2864. SHRI y. GOPALSAMY SHRI T. R. BALU:

Will the Minister of URBAN DEV-ELOPMENT be pleased to state;

- (a) whether Government's atten tion has been drawn to a news item under the caption 'DBA crisis due to tied up investment' which appeared in the Times of India dated the 23rd February, 1987;
- (b) if so, what are the details of the investments tied up during the last three years, year-wise;
- (c) what is the total amount thus tied up as on date;
- (d) what steps are being taken to ease the financial problems of DDA;
- (e) what are long term plans in this regard?

THE MINISTER OP STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI. DALBIR SINGH): (a) Yes, Sir, the news item appeared in Times of India dated 24-2-1987.

- (to) and (c) The DDA have informed that as on 31-3-1986, following investments were tied up:
  - (1) Rs. 133. 18 crores on Asiad Properties.
  - (2) Rs. 108. 64 crore's on mainten ance of resettlement colonies.
  - Rs. 30. 95 crores on addition al investments in plan scheme.
- (4) Rs. 70. 12 crores blocked in houses allotted on hire purchase basis. Year-wise break up is not available.

DDA has received from Asia properties till date a sum of Rs. 141. 85 crores as per detail given below: -

## (Rs. in crores)

	yer .	Gandhi S			
	s etc.,	rome sh	tootin	g	62:05
Comp	Dining olex.	Hall	Shope	ing	8-13
3. hall	Cultur	al centre	pract	ioe	9.81
4. Disposal of flats in Asian Games Village Complex				61.86	
TOTAL:					141-85

(d) and (e) With the releases during the year position has comparatively eased.

## Inclusion of Dhangar Tribe in the Schedule **Tribes List**

- 2865. SHRIMATI **SURYAKANTA** JAYAWANTRAO PATIL: Will, the Minister of WELFARE be pleased to state:
- (a) whether it is a fact" that Government of Maharashtra had recommended to the Central Government sometime in 1986 to include Dhangar Tribe in the list of Scheduled Tribes:
- (b) if so, what action the Centra' Government has so far taken in the matter; and
- (c) if the answer to part (a) above be in. the negative, what are the reasons therefor, and '•what remedial steps Government propose to take for implementing the above recommendations?

DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) to

The recommendation received from the Government of Maharashtra regarding the list of Scheduled Tribes cannot be disclosed in the public interest. The same along with similar other proposals is being considered in the context of the proposed comprehensive revision of the list of Sche duled Castes and Scheduled Tribes. Further, amendment in the existing list of Scheduled Castes and Scheduled Tribes can -be done only through an" Act of. Parliament in view of Articles 341(. 2) and 342(2) of the Constitution.

# **Expenditure on SYL Canal**

2866. SHRI J. P. GOYAL; Will the Minister of WATER RESOURCES be pleased to state:.

- (a) whether it is a fact that the Central Government have decided underwrite the entire expenditure the Sutlej-Yamuna Link Canal;
- (b) what is the progress so far made in the construction of the Canal:
- (c) whether the Central Government has taken over or they propose to take over the construction of the Canal:
  - (d) if so, the details in this regard; and
- (e) if not, the reasons therefor and by when the entire expenditure on the construction' of the Canal is likely to be met by the Central Government?

THE MINISTER. OF WATER RE-SOURCES (SHRI B. SHANKARAN-AND): (a) Yes, Sir.

(b) 80. 4 per cent of the earthwork and 24 per cent of the lining work has been completed up to the end of Feb ruary, 1987 and the works are in pro gress. Work on all the ll major and 41 medium cross-drainage works is in progress. Of the 15 national highway and state road bridges, work is in progress on 14 bridges, and of the 55 villages road bridges work is in pro gress on 53 of them. The work on remaining structures would also taken up shortly.

- (c) No. Sir.
- (d) Does not arise.
- (e) The progress on the Project is being regularly monitored, by the • Ministry of Water Resources and several measures have been suggested to the Punjab Government for expediting the work on the Canal. According to present schedule prepared by the Government of Punjab the Project is to be completed by March, 1988 by which time the entire expenditure is likely to be met by the Central Government.

#### **Guidelines** for Prevention of Un authorised Constructions in Delhi

2867. SHRI K. GOPALAN

SHRI V. GOPALSAMY: "Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have laid down any guidelines for prevention and checking of unauthorised constructions encroachments on public premises in Delhi at a meeting conve ned by Home Minister on 18th June, 1985:
- (b) whether any steps have been taken to implement these guidelines through change in laws to implement the recommendation thereof, if not.

what are the reasons therefor:

- (c) whether anv representation have been received about inaction of local uuthorities to remove oachments on public premises, ructions of boundary walls, and fen ces in DDA Colonies and other pub lie areas;
- (d) if so, the number of complaintreceived by the Delhi Administrateduring the last three years in thi~ regard year-wise figures: and
- (e. ) what are the details of the cases where action has not been taken together with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE LOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.